


Case No. Crl. Rev. Petition No. 06/2009

Serial No.	Date	Order (s) with Signature (s)
1	2	3
05.	19.05.2010	<p style="text-align: center;">BEFORE</p> <p style="text-align: center;"><u>HON'BLE MR. JUSTICE S. P. WANGDI, JUDGE</u></p> <p>Present : Mr. N. Rai, Senior Advocate with Ms. Jyoti Kharka, Advocate and Mr. Jagat Rai, Advocate for the petitioner.</p> <p>None for the respondents.</p> <p style="text-align: center;">*****</p> <p>The Registry of this Court has placed on record report dated 14.05.2010 received from the office of the Judge, Lok Adalat, East and North Sikkim at Gangtok in terms of the order of this Court dated 12.04.2010. The same is placed on record and marked 'D'.</p> <p>2. The report encloses with it a copy of the order dated 14.05.2010 of the Judge. Lok Adalat, East and North Sikkim at Gangtok, by which the matter appears to have been settled and accordingly disposed of by the Lok Adalat by an order of the like date.</p> <p>3. In view of the above, the present Revision Petition stands disposed of.</p> <p>4. No order as to costs.</p> <p style="text-align: right;">  (S. P. Wangdi) JUDGE </p> <p style="text-align: right;">19/05/2010</p>